



2026:AHC:33953

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 3291 of 2026

Tejbali Yadav

.....Petitioner(s)

Versus

State Of U.P. And 8 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Diksha Maurya, Rashid Ali
Counsel for Respondent(s)	:	C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Heard learned counsel for the petitioner, learned Standing Counsel for the respondents no.1 to 4 and perused the records.

2. Against the order dated 03.05.2025 passed by the respondent no.4-Sub Divisional Officer, Tehsil-Chunar, District Mirzapur in the proceedings initiated under Section 24 of the U.P. Revenue Code, 2006 by the private respondents recall application was filed by the petitioner on 23.08.2025 since no decision has been taken hence present writ petition.

3. In view of the order proposed to be passed herein, no useful purpose would be served by putting the respondent/respondents to notice and keeping this petition pending before this Court. However, in case respondent/respondents feels aggrieved by the order his/her right to seek modification/variation of the order is being kept reserved.

4. In the facts and circumstances of the case, present writ petition is disposed of directing the respondent no.4 to decide the aforesaid application expeditiously and preferably within six weeks from the date of receipt of certified copy of this order.

(Prakash Padia,J.)

February 13, 2026

Pramod Tripathi